

Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )

DFR No. 1294 of 2013

Dated : 5<sup>th</sup> September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of

Maharana Pratap Bagh Resident's Welfare Association ...Applicant(s)

Versus.

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

For the Applicant(s) : Representative for Mr. Saurabh Gandhi

ORDER

The Representative of the Appellant seeks adjournment on the reason that the President of the Association is not available. However, it is noticed that the maintainability question has arisen in this case, therefore, it is better to hear the Commission to give clarification with reference to the maintainability of the Appeal against the letter sent by the Secretary of the Commission.

So, the Registry is directed to send a notice to the Commission to give clarification.

Post the matter on 24.10.2013.

**(V.J. Talwar)**  
**Technical Member**

Ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**